

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-123(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Amrapali Infrastructure Pvt. Ltd.

.....Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner: Mr. Bishwajit Dubey, Ms. Surabhi Khattar &
Mr. Praful Goyal, Advs. for BOB.

For the Respondent(s): Mr. Sameer Rastogi, Adv. for RP

ORDER

For order, see (IB)-90(ND)/2017.

27.09.2018
Vineet